

WELFARE (KUMARI SAROJ KHAPARDE):
(a) to (c). There is no provision for reservation for Scheduled Castes/Scheduled Tribes candidates for admission to the MD/MS course in the recommendations of the medical Council of India on Postgraduate medical education. However, as a matter of policy, the Central Government had advised the State Governments that 15% and 7.12% of seats may be reserved for SC/ST candidates respectively for admissions to various courses of studies including Postgraduate medical education courses.

(d) No such information is available.

Proposal to Change the Legal Definition of Death to Facilitate Transplants

7899. DR B.L.SHAILESH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are considering a proposal to change the legal definition of death in India to facilitate organ transplants from cadaverous;

(b) if so, its implications in the context of the guidelines laid down by the International Ethical Committee and the Indian social and ethical conceptions; and

(c) the stage at which the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):
(a) to (c). The Government is contemplating the enactment of a legislation to facilitate organ transplants. On the question of changing the legal definition of death, no decision has yet been taken.

Death Due to Contaminated Fluid in Safdarjung Hospital

7900. DR. B.L. SHAILESH:

SHRI K. PRADHANI:
SHRI INDRAJIT GUPTA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the outcome of the enquiry conducted by the Medical Superintendent of Safdarjung Hospital, New Delhi into the death of a youngman on the 8 April, 1989 after he was administered an allegedly Contaminated intravenous (IV) fluid;

(b) if so, the manner in which the order was placed with this firm and whether and test was taken before accepting the supply;

(c) the action taken against the Indore firm manufacturing and supplying the IV fluid, Ringer Lactae; and

(d) the measures contemplated to prevent the use of such sub-standard and spurious injections in future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):
(a) to (d). Preliminary enquiry was made by the Medical Superintendent, Safdarjung Hospital, New Delhi. according to this report one patient named Shri Ashok died in the Safdarjung Hospital but his death is not attributed to administration of I.V. Fluid or Ringer lactate.

AIDS Cases Treated in Rajasthan, Gujarat and U.P.

7901. SHRI VIRDHY CHANDER JAIN:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of AIDS cases treated in the various hospitals of Rajasthan, Gujarat and Uttar Pradesh during the last three years; and

(b) the rate of accuracy of AIDS cases in